

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC203313
2.	Address of the registered office	26, Anantwadi, 4 <sup>th</sup> Floor, Bhuleshwar, Mumbai – 400 002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Gat No. 93-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule – 424 005
5.	Installed capacity of main products/ services	Details not available
6.	Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7.	Number of employees/ workmen	Details not available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
10.	Last date for receipt of expression of interest	02/11/2023
11.	Date of issue of provisional list of prospective resolution applicants	12/11/2023
12.	Last date for submission of objections to provisional list	17/11/2023
13.	Date of issue of final list of prospective resolution applicants	27/11/2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023

15.	Last date for submission of resolution plans	01/01/2024
16.	Process email id to submit EOI	<a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>



CMA Harshad Deshpande  
Interim Resolution Professional of Shri Tradco Deesan Private Limited  
IBBI/IPA-001/IP-P-00166/2017-18/10335  
AFA No.: AA1/10335/02/251223/105315  
403, Kumar Millennium, Shivatirtha Nagar Kaman  
Opp Krishna Hospital, Paud Road, Kothrud, Pune – 411 038  
Email ID: [cirp.tradcodeesan@gmail.com](mailto:cirp.tradcodeesan@gmail.com)  
Date and Place: Pune 18/10/2023

**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangaon MIDC, Karegaon, Tal. Shirur, Dist. Pune -412 220. CIN - L28991PN1961PLC139151  
 Tel : + 91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the Year ended March 31, 2023 (Audited)
		September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
 2. The above is an extract of the detailed format of quarter and half year ended September 30, 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, [www.bseindia.com](http://www.bseindia.com) and Company's website [www.duncanengg.com](http://www.duncanengg.com).

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47	13,320.75
Profit before Interest, Depreciation & Taxes (PBITD)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)	(23.71)	(34.01)	(12.02)	(7.69)
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))  
 2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

**JK seeds**  
 For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884  
 Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015  
**Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)**

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023 (Unaudited)	Sep 30, 2022 (Unaudited)	Mar 31, 2023 (Audited)
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (including Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	-	-	-
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

# - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited  
 (Erstwhile Samasta Microfinance Limited)  
 Sd/-  
**Venkaresh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17 - 2023  
 Place : Bengaluru

**Note:** A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity [www.iiflsamasta.com](http://www.iiflsamasta.com), ([www.bseindia.com](http://www.bseindia.com)) & ([www.nseindia.com](http://www.nseindia.com)). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL ([www.bseindia.com](http://www.bseindia.com)) & ([www.nseindia.com](http://www.nseindia.com)). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com,  
 Email id: enquiry@icicipruamc.com  
 Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) #	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan – Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan – Quarterly IDCW	0.1420	11.9010

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.  
 # Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non – Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023  
 Sd/-  
**Authorised Signatory**

To know more, call 1800 222 999/1800 200 6666 or visit [www.icicipruamc.com](http://www.icicipruamc.com)  
 Investors are requested to periodically review and update their KYC details along with their mobile number and email id.  
 To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfindia.com>

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: compsec@canfinhomes.com  
 Web: www.canfinhomes.com

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)	-	-	-	-
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
	Not Annualized	Not Annualized	Not Annualized	Not Annualized	Annualized
14	Capital Redemption Reserve	-	-	-	-
15	Debt Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
 (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website (URL: <https://www.nseindia.com>), BSE Limited website (URL: <https://www.bseindia.com>) and on the website of the Company (URL: <https://www.canfinhomes.com>)  
 (b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
 (c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
 (d) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL: <https://www.nseindia.com>), BSE Limited website (URL: <https://www.bseindia.com>) and on the website of the Company (URL: <https://www.canfinhomes.com>)  
 (e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
 (f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) : L24230TG1979PLC052276  
 Registered Office: Sd. No. 143-144, 150 and 151, Near Gandraasamma 'X' Road, D.P. Patil, Dundigal, Dundigal-Gandrasamma (M), Medchal-Malkajgiri District, Hyderabad 500 043, Telangana, India.  
 Tel: +91 84558 99999 E-mail ID: [investors@glanpharma.com](mailto:investors@glanpharma.com), Website: [www.glanpharma.com](http://www.glanpharma.com)

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:  
 a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at [ml.helpdesk@linkintime.com](mailto:ml.helpdesk@linkintime.com) or by sending an e-mail to the Company at [investors@glanpharma.com](mailto:investors@glanpharma.com) along with Folio No. and valid e-mail address.  
 b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.  
 For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Pallerlamudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FORM 6**  
 INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC203313
2	Address of the registered office	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai - 400 002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	Gate No. 93-94, Deapur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5	Installed capacity of main products/services	Details not available
6	Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7	Number of employees /workmen	Details not available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:corp.tradcodeesan@gmail.com">corp.tradcodeesan@gmail.com</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:corp.tradcodeesan@gmail.com">corp.tradcodeesan@gmail.com</a>
10	Last date for receipt of expression of interest	02/11/2023
11	Date of issue of provisional list of prospective resolution applicants	12/11/2023
12	Last date for submission of objections to provisional list	17/11/2023
13	Date of issue of final list of prospective resolution applicants	27/11/2023
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15	Last date for submission of resolution plans	01/01/2024
16	Process email id to submit Expression of Interest	<a href="mailto:corp.tradcodeesan@gmail.com">corp.tradcodeesan@gmail.com</a>

Sd/-  
 CMA Harshad Deshpande  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBB/PA-001/IP-P-00166/2017-18/10356  
 AFA No.: AA1/10335/02/251223/105315  
 403, Kumar Millennium, Shivathirtha Nagar Kamari  
 Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Email ID: [corp.tradcodeesan@gmail.com](mailto:corp.tradcodeesan@gmail.com)  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOUGHY MILLS COMPANY LIMITED**  
 CIN: L17111WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: [hmcimills@gmail.com](mailto:hmcimills@gmail.com); Website: [www.hmcimills.com](http://www.hmcimills.com)

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL" the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

**1. DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

**2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**

2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.

2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., [www.hmcimills.com](http://www.hmcimills.com) or the website of the Manager to the Exit Offer i.e., [www.skpscureties.com](http://www.skpscureties.com)

2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

**3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.

If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1990PLC049032  
 SEBI REGN. NO.: INM000012670  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Alka Khetawat  
 Address: 1702-03, BioWunder, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No.: +91 33 6677 7000  
 Email: [contact@skpscureties.com](mailto:contact@skpscureties.com)  
 Website: [www.skpscureties.com](http://www.skpscureties.com)

**REGISTRAR TO THE EXIT OFF**



DUNCAN ENGINEERING LIMITED

Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151

Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023 (Rs. in Lakh, except EPS)

Table with 7 columns: Particulars, Quarter Ended (Unaudited), Half Year Ended (Unaudited), and For the Year ended (Audited). Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee.



Regd. Office : 7, Council House Street, Kolkata - 700 001. Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016

Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023 (₹ in Lacs)

Table with 5 columns: Particulars, 30.09.2023, 30.09.2022, 30.09.2023, 30.09.2022. Rows include Total Income from Operations, Profit before Interest, Net Profit, etc.

Notes: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.



For JK Agri Genetics Limited

Place : New Delhi Date : 17th October, 2023

IIFL SAMASTA FINANCE LIMITED

(Erstwhile Samasta Microfinance limited) CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027

Reg 52(B) Read With Reg 52(A) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015

Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Table with 4 columns: Particulars, Quarter Ended (Unaudited), Quarter Ended (Unaudited), Year Ended (Audited). Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations.

By order of the Board For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited) Sd/- Venkatesh N Managing Director



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.

Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.

Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063.

Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee of ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Table with 3 columns: Name of the Schemes/Plans, Quantum of IDCW (₹ per unit), NAV as on October 16, 2023 (₹ Per unit). Rows include ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund.

The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

Place: Mumbai Date : October 17, 2023

For ICICI Prudential Asset Management Company Limited Sd/- Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Can Fin Homes Limited CIN: L85110KA1987PLC008699 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004

Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023 (₹ in Lakhs)

Table with 6 columns: Particulars, Quarter ended (Un-Audited), Year to Date (Un-Audited), Quarter ended (Un-Audited), Previous year ended (Audited). Rows include Total Income from operations, Net Profit, Total Comprehensive Income, etc.

Notes: (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

(b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023.

(c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.

(d) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)

(e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.

(f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors of Can Fin Homes Ltd., Sd/- SURESH S IYER Managing Director & CEO

Place : Bengaluru Date : October 17, 2023

GLAND PHARMA LIMITED

Corporate Identification Number (CIN) - L24297GJ919PLC002276 Registered Office: Sy. No. 143/148, 150 and 151, Near Gandrasamma 'X' Roads, D.P. Pally, Dundigudi, Dundigudi-Gandrasamma (M), Medchal-Malkajgiri District, Hyderabad 500 043, Telangana, India.

NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at mt.helpdesk@linkintime.co.in or by sending an e-mail to the Company at investors@glanpharma.com along with Folio No. and valid e-mail address.

b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained. For Gland Pharma Limited Sd/- Sampath Kumar Pallerlamudi Company Secretary

Place : Hyderabad Date : 17.10.2023

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA

(Under Regulation 36(A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with 2 columns: S.No., Particulars. Rows include Name of the corporate debtor, Address of the registered office, URL of website, etc.

Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: Can be sought by sending request to Interim Resolution Professional at: cirp.tradcodeesan@gmail.com

Interim Resolution Professional of Shri Tradco Deesan Private Limited (IBBI/IPA-001/IP-P-00166/2017-18/10333) AFA No.: AA1/10335/02/251223/105315

403, Kumar Millennium, Shivathirtha Nagar, Kamara Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038

Exit Offer Public Announcement for the Attention of Equity Shareholders of THE HOOGLY MILLS COMPANY LIMITED

Registered Office: 76, Garden Reach Road, Kolkata - 700043 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL" / "the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

1. DATE OF DELISTING The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER

2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.

2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., www.hmclmills.com or the website of the Manager to the Exit Offer i.e., www.skpsecurities.com

2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.

If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

MANAGER TO THE EXIT OFFER : SKP SECURITIES LIMITED CIN: L74140WB1990PLC049032 SEBI REGN. NO.: INM000012670

Validity Period: Permanent Contact Person: Anup Kumar Sharma / Aika Khetawat Address: 1702-03, BioWunder, 789 Anandapur, E M Bypass, Kolkata - 700 107

REGISTRAR TO THE EXIT OFFER: MAHESHWARI DATAMATICS PRIVATE LIMITED CIN: U20221WB1982PTC034886 SEBI REGN. NO.: INR000000353

Validity Period : Permanent Contact Person: Ravi Bahaj Address: 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001

For and on behalf of M/s Arun Properties LLP Sd/- Lata Devi Bajoria Designated Partner

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FOR DAILY BUSINESS. BENGALURU

**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangaon MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151  
 Tel : +91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the year ended March 31, 2023 (Audited)
		September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
 2. The above is an extract of the detailed format of quarter and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, www.bseindia.com and Company's website www.duncanengg.com.

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47	13,320.75
Profit before Interest, Depreciation & Taxes (PBITD)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)	(23.71)	(34.01)	(12.02)	(7.69)
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website (www.bseindia.com) and Company's website (www.jkagri.com)  
 2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884  
 Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500  
 Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015  
 Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023 (Unaudited)	Sep 30, 2022 (Unaudited)	Mar 31, 2023 (Audited)
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	-	-	-
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

**Notes :**  
 # - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited)  
 Sd/-  
**Venkatesh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17- 2023  
 Place : Bengaluru

Note: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity www.iiflsamasta.com, (https://www.bseindia.com) & (https://www.nseindia.com). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (https://www.bseindia.com) & (https://www.nseindia.com). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com  
 Email id: enquiry@icicipruamc.com

Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) S#	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

S# The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.  
 # Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Sd/-  
**Authorised Signatory**

Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfindia.com

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: compsec@canfinhomes.com  
 Web: www.canfinhomes.com

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)	-	-	-	-
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debt Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
 (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)  
 (b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
 (c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
 (d) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)  
 (e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
 (f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) - L24297GT1978PLC002276  
 Registered Office: Sy. No. 143-148, 150 and 151, Near Gandhinagar 'K' Road, D.P. Pally, Dundigal, Dundigal-Gandhinagar (M), Medchal-Malkajgiri District, Hyderabad 500 043, Telangana, India  
 Tel: +91 84556 99999; E-mail ID: investors@glanpharma.com, Website: www.glanpharma.com

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at rnt.helpdesk@linkintime.co.in or by sending an e-mail to the Company at investors@glanpharma.com along with Folio No. and valid e-mail address.  
 b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.

For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Palleramudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FOR THE INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN / CIN / LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
2. Address of the registered office	26, Anantwadi, 4th Floor, Bhuleswar, Mumbai - 400 002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gat No. 93-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5. Installed capacity of main products/services	Details not available
6. Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7. Number of employees/ workmen	Details not available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.tradcodeesan@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.tradcodeesan@gmail.com
10. Last date for receipt of expression of interest	02/11/2023
11. Date of issue of provisional list of prospective resolution applicants	12/11/2023
12. Last date for submission of objections to provisional list	17/11/2023
13. Date of issue of final list of prospective resolution applicants	27/11/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15. Last date for submission of resolution plans	01/01/2024
16. Process email id to submit Expression of Interest	cirp.tradcodeesan@gmail.com

Sd/-  
 CMA Harshad Deshpande  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBB/IPA-001/1P-P-0166/2017-18/10335  
 AFA No.: AA/1/0335/02/25123/105315  
 403, Kumar Millennium, Shivathirtha Nagar Kamar  
 Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Email ID: cirp.tradcodeesan@gmail.com  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLY MILLS COMPANY LIMITED**  
 CIN: L17111WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: hmcmills@gmail.com; Website: www.hmcmills.com

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL"/"the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

**1. DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

**2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**

2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July, 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.

2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., www.hmcmills.com or the website of the Manager to the Exit Offer i.e., www.skpsecurities.com

2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

**3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.

If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1990PLC049032  
 SEBI REGN. NO.: INM000012670  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Alka Khetawat  
 Address: 1702-03, BioWunder, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No.: +91 33 6677 7000  
 Email: contact@skpsecurities.com  
 Website: www.skpsecurities.com

**REGISTRAR TO THE EXIT OFFER:**  
**MAHESHWARI DATAMATICS PRIVATE LIMITED**  
 CIN: U20221WB1982PTC034886  
 SEBI REGN NO: INR000000353  
 Validity Period : Permanent  
 Contact Person: Ravi Bahi  
 Address: 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001  
 Tel No.: +91 33 2248 2248  
 Email: mdpldc@yahoo.com  
 Website: www.mdpl.in

For and on behalf of M/s Arun Properties LLP  
 Sd/-  
**Lata Devi Bajoria**  
 Designated Partner  
 DIN: 00343829  
 Date: October 17, 2023  
 Place: Kolkata

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Chandigarh



**DUNCAN ENGINEERING LIMITED**

Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151  
Tel : + 91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
(Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the Year ended March 31, 2023
		September 30, 2023	June 30, 2023	September 30, 2022	September 30, 2023	September 30, 2022	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
2. The above is an extract of the detailed format of quarter and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, [www.bseindia.com](http://www.bseindia.com) and Company's website [www.duncanengg.com](http://www.duncanengg.com).

By Order of the Board of Directors  
**Akshat Goenka**  
Managing Director  
DIN: 07131982

Place : New Delhi  
Date : October 17, 2023



Regd. Office : 7, Council House Street, Kolkata - 700 001  
Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
CIN : L01400WB2000PLC091286  
Website : [www.jkagri.com](http://www.jkagri.com), E-mail : [info@jkagri.com](mailto:info@jkagri.com), Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2023**  
(₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
	Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47
Profit before Interest, Depreciation & Taxes (PBIT)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))  
2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
Chairman  
Place : New Delhi  
Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
(Erstwhile Samasta Microfinance limited)  
CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
Website: [www.iiflsamasta.com](http://www.iiflsamasta.com), Tel: 080 4291 3500

**Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015**  
**Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)**

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023	Sep 30, 2022	Mar 31, 2023
		Unaudited	Unaudited	Audited
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Service Coverage Ratio	NA	NA	NA
16	Interest Service Coverage Ratio	NA	NA	NA

# - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
For IIFL Samasta Finance Limited  
(Erstwhile Samasta Microfinance Limited)  
Sd/-  
**Venkatesh N**  
Managing Director  
DIN: 01018821

Date: October - 17- 2023  
Place : Bengaluru

**Note:** A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity [www.iiflsamasta.com](http://www.iiflsamasta.com), (<https://www.bseindia.com>) & (<https://www.nseindia.com>). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (<https://www.bseindia.com>) & (<https://www.nseindia.com>). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change in accounting policies shall be disclosed by means of a footnote



**ICICI Prudential Asset Management Company Limited**

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: [www.icicipruamc.com](http://www.icicipruamc.com),  
Email id: [enquiry@icicipruamc.com](mailto:enquiry@icicipruamc.com)

Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee of ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) <sup>5#</sup>	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

₹ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

# Subject to deduction of applicable statutory levy, if any

\* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
Sd/-  
**Authorised Signatory**  
Place: Mumbai  
Date : October 17, 2023  
No. 005/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit [www.icicipruamc.com](http://www.icicipruamc.com)  
Investors are requested to periodically review and update their KYC details along with their mobile number and email id.  
To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
CIN:L85110KA1987PLC008699  
Registered Office  
No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
Ph: 080-48536192, Fax: 080-26565746  
E-mail: [compsec@canfinhomes.com](mailto:compsec@canfinhomes.com)  
Web: [www.canfinhomes.com](http://www.canfinhomes.com)

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
(₹ in Lakhs)

Sl. No.	Particulars	Quarter ended	Year to Date	Quarter ended	Previous year ended
		(30/09/2023)	(30/09/2023)	(30/09/2022)	(31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)				
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Interest Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
(a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website (<https://www.nseindia.com>), BSE Limited website (<https://www.bseindia.com>) and on the website of the Company (<https://www.canfinhomes.com>)  
(b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
(c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
(d) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (<https://www.nseindia.com>), BSE Limited website (<https://www.bseindia.com>) and on the website of the Company (<https://www.canfinhomes.com>)  
(e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
(f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
of Can Fin Homes Ltd.,  
Sd/-  
**SURESH S IYER**  
Managing Director & CEO  
Place : Bengaluru  
Date : October 17, 2023

**GLAND PHARMA LIMITED**  
Corporate Identification Number (CIN) - L24297GJ919PLC002276  
Registered Office: Sy. No. 143/148, 150 and 151, Near Gandrasamma 'X' Roads, D.P. Pally, Dundigudi, Dundigudi-Gandrasamma (M), Medchal-Malgajani District, Hyderabad 500 043, Telangana, India.  
Tel : +91 8456 9999; E-mail ID: [investors@glanpharma.com](mailto:investors@glanpharma.com); Website: [www.glanpharma.com](http://www.glanpharma.com)

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**  
In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:  
a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at [rt.helpdesk@linkintime.co.in](mailto:rt.helpdesk@linkintime.co.in) or by sending an e-mail to the Company at [investors@glanpharma.com](mailto:investors@glanpharma.com) along with Folio No. and valid e-mail address.  
b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.  
For Gland Pharma Limited  
Sd/-  
**Sampath Kumar Pallerlamudi**  
Company Secretary  
Place : Hyderabad  
Date : 17.10.2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
2. Address of the registered office	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai - 400 002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gat No. 83-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5. Installed capacity of main products/services	Details not available
6. Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7. Number of employees/ workmen	Details not available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
10. Last date for receipt of expression of interest	02/11/2023
11. Date of issue of provisional list of prospective resolution applicants	12/11/2023
12. Last date for submission of objections to provisional list	17/11/2023
13. Date of issue of final list of prospective resolution applicants	27/11/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15. Last date for submission of resolution plans	01/01/2024
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>

Sd/-  
CMA Harshad Deshpande  
Interim Resolution Professional of Shri Tradco Deesan Private Limited  
IBBI/IPA-001/IP-P-00166/2017-18/10333  
AFA No.: AA1/10335/02/251223/105315  
403, Kumar Millennium, Shivathirtha Nagar, Kamard, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
Email ID: [cirp.tradcodeesan@gmail.com](mailto:cirp.tradcodeesan@gmail.com)  
Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGHLY MILLS COMPANY LIMITED**  
CIN: L17111WB1913PLC002403  
Registered Office: 76, Garden Reach Road, Kolkata - 700043  
Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
Email: [hmcmills@gmail.com](mailto:hmcmills@gmail.com); Website: [www.hmcmills.com](http://www.hmcmills.com)

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL" / "the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in



DUNCAN ENGINEERING LIMITED

Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151

Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023

Table with 7 columns: Sl. No., Particulars, Quarter Ended (Sept 30, 2023, June 30, 2023, Sept 30, 2022), Half Year Ended (Sept 30, 2023, Sept 30, 2022), For the Year ended March 31, 2023. Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee...

JK AGRI GENETICS LTD. Regd. Office : 7, Council House Street, Kolkata - 700 001. Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016

Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023

Table with 6 columns: PARTICULARS, Quarter Ended (Unaudited) (30.09.2023, 30.09.2022), Six Months Ended (Unaudited) (30.09.2023, 30.09.2022). Rows include Total Income from Operations, Profit before Interest, etc.

Notes: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015...

JK seeds For JK Agri Genetics Limited Bharat Hari Singhania Chairman. Place : New Delhi Date : 17th October, 2023

IIFL SAMASTA FINANCE LIMITED (Erstwhile Samasta Microfinance limited) CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027

Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligations and Disclosure Requirement) Regulation 2015

Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Table with 5 columns: Sl. No., Particulars, Quarter Ended (Unaudited) (Sep 30, 2023, Sep 30, 2022, Mar 31, 2023). Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: # - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited) Sd/- Venkatesh N Managing Director DIN: 01018821

ICICI Prudential Asset Management Company Limited Corporate Identity Number: U99999DL1993PLC054135 Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.

Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)

Table with 3 columns: Name of the Schemes/Plans, Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) \$#, NAV as on October 16, 2023 (₹ Per unit). Rows include ICICI Prudential Medium Term Bond Fund, ICICI Prudential All Seasons Bond Fund.

\$ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

# Subject to deduction of applicable statutory levy, if any \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

For ICICI Prudential Asset Management Company Limited Sd/- Authorised Signatory Place: Mumbai Date: October 17, 2023 No. 005/10/2023

Can Fin Homes Limited CIN: L85110KA1987PLC008699 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004

Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023

Table with 6 columns: Sl. No., Particulars, Quarter ended (30/09/2023) (Un-Audited, Audited), Year to Date (30/09/2023) (Un-Audited, Audited), Quarter ended (30/09/2022) (Un-Audited, Audited), Previous year ended (31/03/2023) (Un-Audited, Audited). Rows include Total Income from operations, Net Profit, Total Comprehensive Income, etc.

Notes: (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015...

GLAND PHARMA LIMITED Corporate Identification Number (CIN) - L24297TG197PLC002276 Registered Office: Sy. No. 143/148, 150 and 151, Near Gandimasamma 'X' Road, D.P. Pally, Dundigudi, Gandimaisamma (M), Medchal-Malgajani District, Hyderabad 500 043, Telangana, India.

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLHY MILLS COMPANY LIMITED CIN: L17111WB1913PLC002403

Can Fin Homes Limited Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023. This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer")...

MANAGER TO THE EXIT OFFER : SKP SECURITIES LIMITED CIN: L74140WB1990PLC049032 SEBI REGN. NO.: INM000012670

REGISTRAR TO THE EXIT OFFER: MAHESHWARI DATAMATICS PRIVATE LIMITED CIN: U20221WB1982PTC034886 SEBI REGN NO: INR000000353

FOR and on behalf of M/s Arun Properties LLP Sd/- Lata Devi Bajoria Designated Partner DPIN: 00343829 Date: October 17, 2023 Place: Kolkata

**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151  
 Tel : + 91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the Year ended March 31, 2023
		September 30, 2023	June 30, 2023	September 30, 2022	September 30, 2023	September 30, 2022	
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
 2. The above is an extract of the detailed format of quarter and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, [www.bseindia.com](http://www.bseindia.com) and Company's website [www.duncanengg.com](http://www.duncanengg.com).

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
	Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47
Profit before Interest, Depreciation & Taxes (PBIT)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))  
 2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

**JK seeds** For JK Agri Genetics Limited  
 Bharat Hari Singhania  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884  
 Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500  
 Reg 52(B) Read With Reg 52(A) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015

**Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)**

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		30.09.2023	30.09.2022	31.03.2023
		Unaudited	Unaudited	Audited
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Service Coverage Ratio	NA	NA	NA
16	Interest Service Coverage Ratio	NA	NA	NA

# - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited)  
 Sd/-  
**Venkatesh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17- 2023  
 Place : Bengaluru

**Note:** A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity [www.iiflsamasta.com](http://www.iiflsamasta.com), (<https://www.bseindia.com>) & (<https://www.nseindia.com>). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (<https://www.bseindia.com>) & (<https://www.nseindia.com>). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: [www.icicipruamc.com](http://www.icicipruamc.com),  
 Email id: [enquiry@icicipruamc.com](mailto:enquiry@icicipruamc.com)  
 Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee of ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) <sup>5#</sup>	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.  
 # Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Sd/-  
**Authorised Signatory**

Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit [www.icicipruamc.com](http://www.icicipruamc.com)  
 Investors are requested to periodically review and update their KYC details along with their mobile number and email id.  
 To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: [compsec@canfinhomes.com](mailto:compsec@canfinhomes.com)  
 Web: [www.canfinhomes.com](http://www.canfinhomes.com)

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
		1	Total Income from operations (net)	87,103.61	1,69,512.71
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)				
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
 (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website ([URL:https://www.nseindia.com](http://www.nseindia.com)), BSE Limited website ([URL:https://www.bseindia.com](http://www.bseindia.com)) and on the website of the Company ([URL:https://www.canfinhomes.com](http://www.canfinhomes.com))  
 (b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
 (c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
 (d) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website ([URL:https://www.nseindia.com](http://www.nseindia.com)), BSE Limited website ([URL:https://www.bseindia.com](http://www.bseindia.com)) and on the website of the Company ([URL:https://www.canfinhomes.com](http://www.canfinhomes.com))  
 (e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
 (f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) - L24297GJ919PLC002276  
 Registered Office: Sy. No. 143/148, 150 and 151, Near Gandrasamma 'X' Roads, D.P. Pally, Dundigudi, Dundigudi-Gandrasamma (M), Medchal-Malkajgiri District, Hyderabad 500 043, Telangana, India.  
 Tel : +91 84566 99999; E-mail ID: [investors@glanpharma.com](mailto:investors@glanpharma.com); Website: [www.glanpharma.com](http://www.glanpharma.com)

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at [mt.helpdesk@linkintime.co.in](mailto:mt.helpdesk@linkintime.co.in) or by sending an e-mail to the Company at [investors@glanpharma.com](mailto:investors@glanpharma.com) along with Folio No. and valid e-mail address.  
 b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.  
 For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Pallerlamudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
 (Under Regulation 36(A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

Sl. No.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
2	Address of the registered office	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai - 400 002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	Gat No. 83-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5	Installed capacity of main products/services	Details not available
6	Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7	Number of employees/ workmen	Details not available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
10	Last date for receipt of expression of interest	02/11/2023
11	Date of issue of provisional list of prospective resolution applicants	12/11/2023
12	Last date for submission of objections to provisional list	17/11/2023
13	Date of issue of final list of prospective resolution applicants	27/11/2023
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15	Last date for submission of resolution plans	01/01/2024
16	Process email id to submit Expression of Interest	<a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>

Sd/-  
**CMA Harshad Deshpande**  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBB/IIIPA-001/IP-P-00166/2017-18/10333  
 AFA No.: AA1/10335/02/251223/105315  
 403, Kumar Millennium, Shivathirtha Nagar, Kamath Nagar, Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Email ID: [cirp.tradcodeesan@gmail.com](mailto:cirp.tradcodeesan@gmail.com)  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGHLY MILLS COMPANY LIMITED**  
 CIN: L17111WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: [hmcmills@gmail.com](mailto:hmcmills@gmail.com); Website: [www.hmcmills.com](http://www.hmcmills.com)

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL" / "the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

**1. DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

**2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**

2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.

2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., [www.hmcmills.com](http://www.hmcmills.com) or the website of the Manager to the Exit Offer i.e., [www.skpsecurities.com](http://www.skpsecurities.com)

2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

**3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.

If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1990PLC049032  
 SEBI REGN. NO.: INM000012670  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Aika Khetawat  
 Address: 1702-03, BioWunder, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No.: +91 33 6677 7000  
 Email: [contact@skpsecurities.com](mailto:contact@skpsecurities.com)  
 Website:



DUNCAN ENGINEERING LIMITED

Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151

Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023 (Rs. in Lakh, except EPS)

Table with 7 columns: Particulars, Quarter Ended (Unaudited), Half Year Ended (Unaudited), and For the Year ended (Audited). Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee.



Regd. Office : 7, Council House Street, Kolkata - 700 001. Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016

Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023 (Rs. in Lacs)

Table with 5 columns: Particulars, 30.09.2023, 30.09.2022, 30.09.2023, 30.09.2022. Rows include Total Income from Operations, Profit before Interest, Net Profit, etc.

Notes: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.



For JK Agri Genetics Limited

Place : New Delhi Date : 17th October, 2023

IIFL SAMASTA FINANCE LIMITED

(Erstwhile Samasta Microfinance limited)

CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027

Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(B) Read With Reg 52(A) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015

Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Table with 4 columns: Particulars, Quarter Ended Sep 30, 2023, Quarter Ended Sep 30, 2022, Year Ended Mar 31, 2023. Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations.

By order of the Board For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited) Sd/- Venkatesh N Managing Director

Place : Bengaluru Date : October - 17 - 2023



ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001. Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.

Central Service Office: 2nd Floor, Block B-2, Nirilon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063.

Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee of ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Table with 3 columns: Name of the Schemes/Plans, Quantum of IDCW (₹ per unit), NAV as on October 16, 2023 (₹ Per unit). Rows include ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund.

The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

Place: Mumbai Date : October 17, 2023

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

Can Fin Homes Limited CIN: L85110KA1987PLC008699. Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004

Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023

Table with 6 columns: Particulars, Quarter ended (Un-Audited), Year to Date (Un-Audited), Quarter ended (Un-Audited), Previous year ended (Audited). Rows include Total Income from operations, Net Profit, Total Comprehensive Income, etc.

Notes: (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

For and on behalf of the Board of Directors of Can Fin Homes Ltd., Sd/- SURESH S IYER Managing Director & CEO

GLAND PHARMA LIMITED Corporate Identification Number (CIN) - L24297GJ919PLC002276. NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA

EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGHLY MILLS COMPANY LIMITED

SKP SECURITIES LIMITED Corporate Identification Number (CIN) - L74140WB1990PLC049032. SEBI REGN. NO.: INM000012670

REGISTRAR TO THE EXIT OFFER: MAHESHWARI DATAMATICS PRIVATE LIMITED CIN: U02211WB1982PTC034886

FOR AND ON BEHALF OF M/S ARUN PROPERTIES LLP Sd/- Lata Devi Bajoria Designated Partner

THE BUSINESS DAILY. FINANCIAL EXPRESS FOR DAILY BUSINESS. CHENNAI/KOCHI

**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151  
 Tel : +91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the year ended March 31, 2023 (Audited)
		September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
 2. The above is an extract of the detailed format of quarter and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, [www.bseindia.com](http://www.bseindia.com) and Company's website [www.duncanengg.com](http://www.duncanengg.com).

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47	13,320.75
Profit before Interest, Depreciation & Taxes (PBITD)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com))  
 2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884  
 Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500  
 Reg 52(B) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015  
 Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023 (Unaudited)	Sep 30, 2022 (Unaudited)	Mar 31, 2023 (Audited)
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

# - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited)  
 Sd/-  
**Venkatesh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17- 2023  
 Place : Bengaluru

Note: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity [www.iiflsamasta.com](http://www.iiflsamasta.com), (<http://www.bseindia.com>) & (<http://www.nseindia.com>). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (<http://www.bseindia.com>) & (<http://www.nseindia.com>). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: [www.icicipruamc.com](http://www.icicipruamc.com)  
 Email id: enquiry@icicipruamc.com

Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) S#	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

S# The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.  
 # Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Sd/-  
**Authorised Signatory**

Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit [www.icicipruamc.com](http://www.icicipruamc.com)

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: [compsec@canfinhomes.com](mailto:compsec@canfinhomes.com)  
 Web: [www.canfinhomes.com](http://www.canfinhomes.com)

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)				
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debt Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
 (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website (URL:<https://www.nseindia.com>), BSE Limited website (URL:<https://www.bseindia.com>) and on the website of the Company (URL:<https://www.canfinhomes.com>)  
 (b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
 (c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
 (d) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL:<https://www.nseindia.com>), BSE Limited website (URL:<https://www.bseindia.com>) and on the website of the Company (URL:<https://www.canfinhomes.com>)  
 (e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
 (f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) - L24297G1978PLC002276  
 Registered Office: Sy. No. 143-148, 150 and 151, Near Gandhinagar 'K' Roads, D.P. Pally, Dundigal, Dundigal-Gandhinagar Road, Medchal-Mahabubnagar District, Hyderabad 500 043, Telangana, India  
 Tel: +91 84556 99999; E-mail ID: [investors@glanpharma.com](mailto:investors@glanpharma.com); Website: [www.glanpharma.com](http://www.glanpharma.com)

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at [rt.helpline@linkintime.co.in](mailto:rt.helpline@linkintime.co.in) or by sending an e-mail to the Company at [investors@glanpharma.com](mailto:investors@glanpharma.com) along with Folio No. and valid e-mail address.  
 b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.

For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Palleramudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FOR THE INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN / CIN / LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC20313
2. Address of the registered office	26, Anantwadi, 4th Floor, Bhuleswar, Mumbai - 400 002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gat No. 93-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5. Installed capacity of main products/services	Details not available
6. Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7. Number of employees/ workmen	Details not available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:circp.tradcodeesan@gmail.com">circp.tradcodeesan@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:circp.tradcodeesan@gmail.com">circp.tradcodeesan@gmail.com</a>
10. Last date for receipt of expression of interest	02/11/2023
11. Date of issue of provisional list of prospective resolution applicants	12/11/2023
12. Last date for submission of objections to provisional list	17/11/2023
13. Date of issue of final list of prospective resolution applicants	27/11/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15. Last date for submission of resolution plans	01/01/2024
16. Process email id to submit Expression of Interest	<a href="mailto:circp.tradcodeesan@gmail.com">circp.tradcodeesan@gmail.com</a>

Sd/-  
 CMA Harshad Deshpande  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBB/IIIPA-001/IP-P-00166/2017-18/10335  
 AFA No.: AA/1/0335/02/251223/105315  
 403, Kumar Millennium, Shivathirtha Nagar Kamar  
 Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Email ID: [circp.tradcodeesan@gmail.com](mailto:circp.tradcodeesan@gmail.com)  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLY MILLS COMPANY LIMITED**  
 CIN: L17111WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: [hmclmills@gmail.com](mailto:hmclmills@gmail.com); Website: [www.hmclmills.com](http://www.hmclmills.com)

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL"/"the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

**1. DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

**2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**

2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.

2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., [www.hmclmills.com](http://www.hmclmills.com) or the website of the Manager to the Exit Offer i.e., [www.skpsecurities.com](http://www.skpsecurities.com)

2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

**3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.

If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1990PLC049032  
 SEBI REGN. NO.: INM000012670  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Alka Khetawat  
 Address: 1702-03, BioWander, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No.: +91 33 6677 7000  
 Email: [contact@skpsecurities.com](mailto:contact@skpsecurities.com)  
 Website: [www.skpsecurities.com](http://www.skpsecurities.com)

**REGISTRAR TO THE EXIT OFFER:**  
**MAHESHWARI DATAMATICS PRIVATE LIMITED**  
 CIN: U0221WB1982PTC034886  
 SEBI REGN NO: INR000000353  
 Validity Period : Permanent  
 Contact Person: Ravi Bahi  
 Address: 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001  
 Tel No.:

**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangaon MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151  
 Tel : +91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the year ended March 31, 2023 (Audited)
		September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) (for continuing and discontinued operations)						
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	(*Not Annualized)						

**Notes :**  
 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.  
 2. The above is an extract of the detailed format of quarter and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, www.bseindia.com and Company's website www.duncanengg.com.

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year Ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47	13,320.75
Profit before Interest, Depreciation & Taxes (PBITD)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)				
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**  
 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website (www.bseindia.com) and Company's website (www.jkagri.com)  
 2. The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884  
 Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500  
 Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015  
**Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)**

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023 (Unaudited)	Sep 30, 2022 (Unaudited)	Mar 31, 2023 (Audited)
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debt Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

# - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited)  
 Sd/-  
**Venkatesh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17- 2023  
 Place: Bengaluru

Note: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity www.iiflsamasta.com, (https://www.bseindia.com) & (https://www.nseindia.com). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL (https://www.bseindia.com) & (https://www.nseindia.com). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: www.icicipruamc.com  
 Email id: enquiry@icicipruamc.com

Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) S#	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

S# The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.  
 # Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Sd/-  
**Authorised Signatory**

Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfiindia.com

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: comsec@canfinhomes.com  
 Web: www.canfinhomes.com

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)				
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debt Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**  
 (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)  
 (b) In compliance with Reg.33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.  
 (c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.  
 (d) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)  
 (e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.  
 (f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) - L24297GJ1978PLC002276  
 Registered Office: Sy. No. 143-148, 150 and 151, Near Gandhinagar 'K' Road, D.P. Pally, Dundigal, Dundigal-Gandhinagar Road, Medchal-Mahangal District, Hyderabad 500 043, Telangana, India  
 Tel: +91 84556 99999; E-mail ID: investors@glanpharma.com, Website: www.glanpharma.com

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

a) Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at rnt.helpdesk@linkintime.co.in or by sending an e-mail to the Company at investors@glanpharma.com along with Folio No. and valid e-mail address.  
 b) Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.

For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Palleramudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FOR AND ON BEHALF OF SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

Sl. No.	Name of the corporate debtor along with PAN / CIN / LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
1	Name of the corporate debtor along with PAN / CIN / LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC020313
2	Address of the registered office	26, Anantwadi, 4th Floor, Bhuleswar, Mumbai - 400 002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	Gat No. 93-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5	Installed capacity of main products/services	Details not available
6	Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 64,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7	Number of employees/ workmen	Details not available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.tradcodeesan@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: cirp.tradcodeesan@gmail.com
10	Last date for receipt of expression of interest	02/11/2023
11	Date of issue of provisional list of prospective resolution applicants	12/11/2023
12	Last date for submission of objections to provisional list	17/11/2023
13	Date of issue of final list of prospective resolution applicants	27/11/2023
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15	Last date for submission of resolution plans	01/01/2024
16	Process email id to submit Expression of Interest	cirp.tradcodeesan@gmail.com

Sd/-  
**CMA Harshad Deshpande**  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBB/IIIPA-001/IP-P-0166/2017-18/10335  
 AFA No.: AA/1/10335/02/251223/105315  
 403, Kumar Millennium, Shivathirtha Nagar Kamar  
 Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038  
 Email ID: cirp.tradcodeesan@gmail.com  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLY MILLS COMPANY LIMITED**  
 CIN: L17111WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: hmcmills@gmail.com; Website: www.hmcmills.com

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("THMCL"/"the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

**1. DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

**2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**  
 2.1 A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.  
 2.2 In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., www.hmcmills.com or the website of the Manager to the Exit Offer i.e., www.skpsecurities.com  
 2.3 For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.

**3. PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfilment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.  
 If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1990PLC049032  
 SEBI REGN. NO.: INM000012670  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Alka Khetawat  
 Address: 1702-03, BioWunder, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No.: +91 33 6677 7000  
 Email: contact@skpsecurities.com  
 Website: www.skpsecurities.com

**REGISTRAR TO THE EXIT OFFER:**  
**MAHESHWARI DATAMATICS PRIVATE LIMITED**  
 CIN: U02221WB1982PTC034886  
 SEBI REGN. NO.: INR000000353  
 Validity Period : Permanent  
 Contact Person: Ravi Bahi  
 Address: 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700 001  
 Tel No. : +91 33 2248 2248  
 Email: mdpldc@yahoo.com  
 Website: www.mdpl.in

For and on behalf of M/s Arun Properties LLP  
 Sd/-  
**Lata Devi Bajoria**  
 Designated Partner  
 DIN: 00343829  
 Date: October 17, 2023  
 Place: Kolkata

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Lucknow



DUNCAN ENGINEERING LIMITED

Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune - 412 220, CIN - L28991PN1961PLC139151

Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023

Table with 7 columns: Sl. No., Particulars, Quarter Ended (Sept 30, 2023, June 30, 2023, Sept 30, 2022), Half Year Ended (Sept 30, 2023, Sept 30, 2022), and For the Year ended March 31, 2023. Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: 1. The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee.



Regd. Office : 7, Council House Street, Kolkata - 700 001. Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016

Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023

Table with 6 columns: PARTICULARS, Quarter Ended (30.09.2023, 30.09.2022), and Six Months Ended (30.09.2023, 30.09.2022). Rows include Total Income from Operations, Profit before Interest, Net Profit, etc.

Notes: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.



Place : New Delhi Date : 17th October, 2023

IIFL SAMASTA FINANCE LIMITED (Erstwhile Samasta Microfinance limited) CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027

Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(8) Read With Reg 52(4) of SEBI (Listing Obligations and Disclosure Requirement) Regulation 2015

Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Table with 5 columns: Sl. No., Particulars, Quarter Ended (Sep 30, 2023, Sep 30, 2022, Mar 31, 2023). Rows include Total Income from Operations, Net Profit, Total Comprehensive Income, etc.

Notes: A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity www.iiflsamasta.com.

By order of the Board For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited) Sd/- Venkatesh N Managing Director DIN: 01018821



ICICI Prudential Asset Management Company Limited

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001. Corporate Office: One BKC, 13th Floor, Bandra Kurla Complex, Mumbai - 400 051.

Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Table with 3 columns: Name of the Schemes/Plans, Quantum of IDCW (₹ per unit), and NAV as on October 16, 2023 (₹ Per unit). Rows include ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund.

The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

Subject to deduction of applicable statutory levy, if any or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).

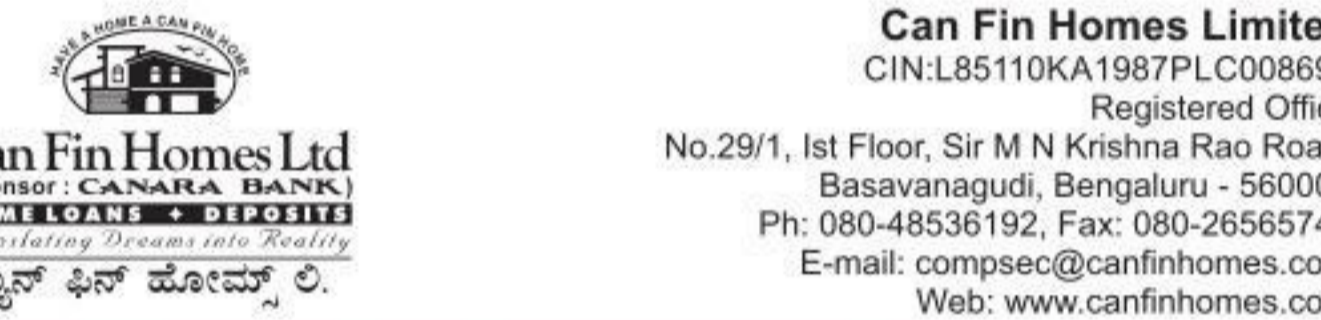
For ICICI Prudential Asset Management Company Limited Sd/- Authorised Signatory

To know more, call 1800 222 999/1800 200 6666 or visit www.icicipruamc.com

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit https://www.icicipruamc.com or visit AMFI's website https://www.amfindia.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.



Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023

Table with 6 columns: Sl. No., Particulars, Quarter ended (30/09/2023), Year to Date (30/09/2023), Quarter ended (30/09/2022), and Previous year ended (31/03/2023). Rows include Total Income from operations, Net Profit, Total Comprehensive Income, etc.

Notes: (a) The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.

(b) In compliance with Reg. 33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023.

(c) The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.

(d) For the other line items referred in regulation 52 (4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website (URL:https://www.nseindia.com), BSE Limited website (URL:https://www.bseindia.com) and on the website of the Company (URL:https://www.canfinhomes.com)

(e) There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.

(f) Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors of Can Fin Homes Ltd., Sd/- SURESH S IYER Managing Director & CEO

GLAND PHARMA LIMITED Corporate Identification Number (CIN) - L24297TG197PLC002276. NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED

INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA

Table with 2 columns: RELEVANT PARTICULARS and details. Rows include Name of the corporate debtor, Address of the registered office, URL of website, etc.

For ICICI Prudential Asset Management Company Limited Sd/- Authorised Signatory

EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLHY MILLS COMPANY LIMITED

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("TMCL"/"the Company")

1. DATE OF DELISTING The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").

2. INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023.

3. PAYMENT OF LIQUIDATION TO RESIDUAL PUBLIC SHAREHOLDERS Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle").

MANAGER TO THE EXIT OFFER: SKP SECURITIES LIMITED CIN: L74140WB1990PLC049032 SEBI REGN. NO.: INM000012670

REGISTRAR TO THE EXIT OFFER: MAHESHWARI DATAMATICS PRIVATE LIMITED CIN: U20221WB1982PTC034886 SEBI REGN NO.: INR0000030353

For and on behalf of M/s Arun Properties LLP Sd/- Lata Devi Bajoria Designated Partner DPIN: 00343829

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**DUNCAN ENGINEERING LIMITED**  
 Regd. Office : F-33, Rajangan MIDC, Karegaon, Tal. Shirur, Dist. Pune -412 220, CIN - L28991PN1961PLC139151  
 Tel. : + 91-2138-660066, Website: www.duncanengg.com, Email ID: complianceofficer@duncanengg.com

**Extract of Unaudited Financial Results for the Quarter & Half Year Ended September 30, 2023**  
 (Rs. in Lakh, except EPS)

Sl. No.	Particulars	Quarter Ended			Half Year Ended		For the Year ended March 31, 2023 (Audited)
		September 30, 2023 (Unaudited)	June 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	September 30, 2023 (Unaudited)	September 30, 2022 (Unaudited)	
1	Total Income from Operations	1,649.13	1,622.22	1,896.92	3,271.35	3,566.88	7,158.13
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	216.15	271.22	454.51	487.37	726.15	1,292.72
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	160.84	201.70	332.58	362.54	534.56	990.35
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	160.61	201.47	334.88	362.08	539.16	974.16
6	Paid-up Equity Share Capital (Face Value per share of Rs. 10/- each)	369.60	369.60	369.60	369.60	369.60	369.60
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	4,271.44
8	Earnings per share (EPS) (Face value of Rs. 10/- each) for continuing and discontinued operations						
	1. Basic (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80
	2. Diluted (Rs.)	4.35*	5.46*	9.00*	9.81*	14.46*	26.80

**Notes :**

- The above financial results are approved by the Board of Directors at their meeting held on 17th October, 2023 after being reviewed and recommended by the audit committee. The statutory auditors have issued limited review report with unmodified opinion on the above results.
- The above is an extract of the detailed format of quarterly and half year ended September 30' 2023 financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and half year ended September 30, 2023 are available on the Stock Exchange website, [www.bseindia.com](http://www.bseindia.com) and Company's website [www.duncanengg.com](http://www.duncanengg.com).

By Order of the Board of Directors  
**Akshat Goenka**  
 Managing Director  
 DIN: 07131982

Place : New Delhi  
 Date : October 17, 2023

**JK AGRI GENETICS LTD.**  
 Regd. Office : 7, Council House Street, Kolkata - 700 001  
 Admn. Office : 1-10-177, 4th Floor, Varun Towers, Begumpet, Hyderabad - 500 016  
 CIN : L01400WB2000PLC091286  
 Website : www.jkagri.com, E-mail : info@jkagri.com, Ph. : 040-66316858, Fax : 040-27764943

**Extract of Unaudited Financial Results for the Quarter and Half Year ended 30th September, 2023**  
 (₹ in Lacs)

PARTICULARS	Quarter Ended (Unaudited)		Six Months Ended (Unaudited)	
	30.09.2023	30.09.2022	30.09.2023	30.09.2022
Total Income from Operations (Net)	1,043.45	1,622.72	9,128.47	13,320.75
Profit before Interest, Depreciation & Taxes (PBITD)	(1,250.28)	(1,937.30)	(203.89)	(25.08)
Net Profit / (Loss) before tax from ordinary activities and Exceptional Items	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) for the period before tax (after Exceptional Items)	(1,538.61)	(2,174.65)	(785.79)	(496.65)
Net Profit / (Loss) after tax from Ordinary activities and Exceptional Items	(1,099.55)	(1,576.89)	(557.33)	(356.65)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(1,103.10)	(1,587.52)	(564.42)	(377.91)
Equity Share Capital (₹ 10/- per Share)	463.70	463.70	463.70	463.70
Other Equity (excluding Revaluation Reserve as shown in Balance sheet of Previous year)	-	-	-	-
Earning Per Share (of ₹ 10/- each)	-	-	-	-
- Basic & Diluted (₹)	(23.71)	(34.01)	(12.02)	(7.69)

**Notes :**

- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Half year ended results are available on the Stock Exchange website ([www.bseindia.com](http://www.bseindia.com)) and Company's website ([www.jkagri.com](http://www.jkagri.com)).
- The Company's business is of seasonal nature, therefore results of the current Quarter are not representative of full year's performance.

For JK Agri Genetics Limited  
**Bharat Hari Singhania**  
 Chairman

Place : New Delhi  
 Date : 17th October, 2023

**IIFL SAMASTA FINANCE LIMITED**  
 (Erstwhile Samasta Microfinance limited)  
 CIN: U65191KA1995PLC057884

Registered Office: No. 110/3, Lalbagh Main Road, Krishnappa Layout, Bengaluru - 560027  
 Website: www.iiflsamasta.com, Tel: 080 4291 3500

Reg 52(B) Read With Reg 52(4) of SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015

Statement of Unaudited Financial Results for the Period Ended September 30, 2023 (Amount in ₹ Cr)

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Sep 30, 2023 (Unaudited)	Sep 30, 2022 (Unaudited)	Mar 31, 2023 (Audited)
1	Total Income from Operations	695.15	371.80	1,746.23
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	185.06	17.83	158.51
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	185.06	17.83	158.51
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	141.39	14.15	128.17
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	141.30	14.20	127.85
6	Paid up Equity Share Capital	593.64	498.22	593.64
7	Reserves (excluding Revaluation Reserve)	960.45	517.76	728.51
8	Securities Premium Account	358.85	254.27	358.85
9	Net worth	1,474.43	977.22	1,272.86
10	Paid up Debt Capital / Outstanding Debt	11.48%	13.89%	11.86%
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	5.47	5.74	5.65
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)			
	1. Basic:	3.92	0.42	2.50
	2. Diluted:	3.92	0.42	2.50
14	Capital Redemption Reserve	-	-	-
15	Debenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

**Notes :**

# - Exceptional and/ or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules/ AS Rules, whichever is applicable.

By order of the Board  
 For IIFL Samasta Finance Limited (Erstwhile Samasta Microfinance Limited)  
**Venkatesh N**  
 Managing Director  
 DIN: 01018821

Date: October - 17- 2023  
 Place : Bengaluru

**Note:** A) The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchange(s) under regulation 52 of the Listing Regulations. The full format of the quarterly financial results is available on the websites of the Stock Exchange(s) and the listed entity [www.iiflsamasta.com](http://www.iiflsamasta.com), ([www.bseindia.com](http://www.bseindia.com)) & ([www.nseindia.com](http://www.nseindia.com)). B) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) (BSE & NSE) and can be accessed on the URL ([www.bseindia.com](http://www.bseindia.com)) & ([www.nseindia.com](http://www.nseindia.com)). C) The impact on net profit / loss, total comprehensive income or any other relevant financial item(s) due to change(s) in accounting policies shall be disclosed by means of a footnote

**ICICI Prudential Asset Management Company Limited**  
 Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12<sup>th</sup> Floor, Narain Manzil, 23, Barakhamba Road, New Delhi - 110 001.  
 Corporate Office: One BKC, 13<sup>th</sup> Floor, Bandra Kurla Complex, Mumbai - 400 051.  
 Tel.: +91 22 2652 5000, Fax: +91 22 2652 8100, Website: [www.icicipruamc.com](http://www.icicipruamc.com),  
 Email id: [enquiry@icicipruamc.com](mailto:enquiry@icicipruamc.com)  
 Central Service Office: 2<sup>nd</sup> Floor, Block B-2, Nirion Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 400 063. Tel.: 022 2685 2000 Fax: 022 26868313

**Notice to the Investors/Unit holders of ICICI Prudential Medium Term Bond Fund and ICICI Prudential All Seasons Bond Fund (the Schemes)**

Notice is hereby given that ICICI Prudential Trust Limited, Trustee to ICICI Prudential Mutual Fund has approved the following distribution under Income Distribution cum capital withdrawal option (IDCW option) of the Schemes, subject to availability of distributable surplus on the record date i.e. on October 20, 2023\*:

Name of the Schemes/Plans	Quantum of IDCW (₹ per unit) (Face value of ₹ 10/- each) 5#	NAV as on October 16, 2023 (₹ Per unit)
<b>ICICI Prudential Medium Term Bond Fund</b>		
Quarterly IDCW	0.0958	10.6915
Direct Plan - Quarterly IDCW	0.1172	11.2669
<b>ICICI Prudential All Seasons Bond Fund</b>		
Quarterly IDCW	0.1202	11.6122
Direct Plan - Quarterly IDCW	0.1420	11.9010

§ The distribution will be subject to the availability of distributable surplus and may be lower depending upon the extent of distributable surplus available on the record date under the IDCW option of the Schemes.

# Subject to deduction of applicable statutory levy, if any  
 \* or the immediately following Business Day, if that day is a Non - Business Day.

The distribution with respect to IDCW will be done to all the unit holders/beneficial owners whose names appear in the register of unit holders/Statement of beneficial owners maintained by the Depositories, as applicable under the IDCW option of the Schemes, at the close of business hours on the record date.

**It should be noted that pursuant to payment of IDCW, the NAV of the IDCW option of the Schemes would fall to the extent of payout and statutory levy (if applicable).**

For ICICI Prudential Asset Management Company Limited  
 Place: Mumbai  
 Date : October 17, 2023  
 No. 005/10/2023  
 Sd/-  
**Authorised Signatory**

To know more, call 1800 222 999/1800 200 6666 or visit [www.icicipruamc.com](http://www.icicipruamc.com)

Investors are requested to periodically review and update their KYC details along with their mobile number and email id.

To increase awareness about Mutual Funds, we regularly conduct Investor Awareness Programs across the country. To know more about it, please visit <https://www.icicipruamc.com> or visit AMFI's website <https://www.amfiindia.com>

**Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

**Can Fin Homes Limited**  
 CIN:L85110KA1987PLC008699  
 Registered Office: No.29/1, 1st Floor, Sir M N Krishna Rao Road, Basavanagudi, Bengaluru - 560004  
 Ph: 080-48536192, Fax: 080-26565746  
 E-mail: [compsec@canfinhomes.com](mailto:compsec@canfinhomes.com)  
 Web: [www.canfinhomes.com](http://www.canfinhomes.com)

**Statement of Standalone Un-Audited Financial Results for the Second Quarter and Half Year Ended 30/09/2023**  
 (₹ in Lakhs)

Sl. No.	Particulars	Quarter ended (30/09/2023)	Year to Date (30/09/2023)	Quarter ended (30/09/2022)	Previous year ended (31/03/2023)
		Un-Audited	Un-Audited	Un-Audited	Audited
1	Total Income from operations (net)	87,103.61	1,69,512.71	65,755.28	2,74,313.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	19,799.23	43,188.73	20,284.89	82,403.17
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	15,807.44	34,152.93	14,171.17	62,121.23
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	15,742.23	34,067.67	14,091.81	62,060.56
6	Paid-up equity share capital (Face value of ₹ 2/- per share)	2,663.31	2,663.31	2,663.31	2,663.31
7	Reserves (excluding Revaluation Reserves) (Audited)	3,62,064.81	3,62,064.81	3,03,998.87	3,62,064.81
8	Securities Premium Account	27,297.54	27,297.54	27,297.54	27,297.54
9	Net Worth (Audited)	3,64,728.12	3,64,728.12	3,06,662.18	3,64,728.12
10	Paid up Debt Capital / Outstanding Debt	30,62,792.55	30,62,792.55	26,74,020.43	29,06,806.70
11	Outstanding Redeemable Preference Shares	-	-	-	-
12	Debt Equity Ratio	7.73	7.73	7.93	7.97
13	Earnings Per Share (of ₹ 2/- each) (for continuing and discontinued operations)				
	(a) Basic	11.87	25.65	10.64	46.65
	(b) Diluted	11.87	25.65	10.64	46.65
		Not Annualised	Not Annualised	Not Annualised	Annualised
14	Capital Redemption Reserve	-	-	-	-
15	Debenture Redemption Reserve	Not Applicable	Not Applicable	Not Applicable	Not Applicable
16	Debt Service Coverage Ratio	0.21	0.21	0.18	0.34
17	Interest Service Coverage Ratio	1.40	1.40	1.56	1.48

**Notes:**

- The above is an extract of the detailed format of standalone un-audited financial results for the quarter and half year ended September 30, 2023 filed with National Stock Exchange of India Ltd. and BSE Limited under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone un-audited financial results are available on the National Stock Exchange of India Ltd. website ([www.nseindia.com](http://www.nseindia.com)), BSE Limited website ([www.bseindia.com](http://www.bseindia.com)) and on the website of the Company ([www.canfinhomes.com](http://www.canfinhomes.com)).
- In compliance with Reg. 33 and 52 of SEBI (LODR) Regulations, 2015, the above financial for the quarter and half year ended September 30, 2023 have been reviewed and recommended by the Audit Committee of the Board and subsequently approved by the Board of Directors at their respective meetings held on October 17, 2023. The above results have been subjected to a Limited Review by the Joint Statutory Auditors of the Company, in terms of the said regulations.
- The Company in its Annual General Meeting held on July 19, 2023 has declared dividend towards financial year ended March 31, 2023 of ₹ 2/- per equity share of face value of ₹ 2/- which was recommended by the board of directors on April 26, 2023 and paid subsequently.
- For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made and available on the National Stock Exchange of India Ltd. website ([www.nseindia.com](http://www.nseindia.com)), BSE Limited website ([www.bseindia.com](http://www.bseindia.com)) and on the website of the Company ([www.canfinhomes.com](http://www.canfinhomes.com)).
- There are no changes in the accounting policies for the quarter and half year ended September 30, 2023 and there is no impact on net profit/loss, total comprehensive income or any other relevant financial item.
- Figures for the previous period/year have been regrouped wherever necessary.

For and on behalf of the Board of Directors  
 of Can Fin Homes Ltd.,  
 Sd/-  
**SURESH S IYER**  
 Managing Director & CEO

Place : Bengaluru  
 Date : October 17, 2023

**GLAND PHARMA LIMITED**  
 Corporate Identification Number (CIN) - L24220TG1979PLC002276  
 Registered Office: Sy No. 143-148, 150 and 151, Near Gandamisamma X Roads, D.P. Paly, Durgam, Durgam-Chinnarayana (M), Malakpet-Markajaga District, Hyderabad 500 043, Telangana, India.  
 Tel. : +91 84556 99999, E-mail ID: [investors@glandpharma.com](mailto:investors@glandpharma.com) / [www.glandpharma.com](mailto:www.glandpharma.com)

**NOTICE FOR ATTENTION OF MEMBERS OF GLAND PHARMA LIMITED**

In order to send the notices of General Meetings and / or Postal Ballot, Annual Report and other statutory communication to the shareholders in electronic form, we request the shareholders of the Company who have not yet registered / updated their e-mail address, to register/update the e-mail in the manner as mentioned below:

- Members holding shares in physical mode and who have not registered / updated their e-mail address with the Company are requested to register / update with Link Intime India Private Limited, Company's Registrar and Transfer Agent, by sending an e-mail at [rtlinkintime.com](mailto:rtlinkintime.com) or by sending an e-mail to the Company at [investors@glandpharma.com](mailto:investors@glandpharma.com) along with Folio No. and valid e-mail address.
- Members holding shares in Dematerialised mode are requested to register / update their e-mail address with the Depository Participant with whom the demat account(s) is maintained.

For Gland Pharma Limited  
 Sd/-  
**Sampath Kumar Pallerlamudi**  
 Company Secretary

Place : Hyderabad  
 Date : 17.10.2023

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA**  
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.	Shri Tradco Deesan Private Limited CIN: U15400MH2010PTC203313
2. Address of the registered office	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai - 400 002
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Gat No. 93-94, Deogur Biladi Phata, Mumbai Agra Road, Dhule - 424 005
5. Installed capacity of main products/services	Details not available
6. Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 84,19,96,968 (As per latest available audited balance sheet for the financial year 2019-20)
7. Number of employees/ workmen	Details not available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Interim Resolution Professional at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
10. Last date for receipt of expression of interest	02/11/2023
11. Date of issue of provisional list of prospective resolution applicants	12/11/2023
12. Last date for submission of objections to provisional list	17/11/2023
13. Date of issue of final list of prospective resolution applicants	27/11/2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/12/2023
15. Last date for submission of resolution plans	01/01/2024
16. Process email id to submit Expression of Interest	<a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>

Sd/-  
 CMA Harshad Deshpande  
 Interim Resolution Professional of Shri Tradco Deesan Private Limited  
 IBI/PA-001/IRP-P-01/166/2017-18/10335  
 AFA No.: AA11/0335/02/25/1223/05315  
 403, Kumar Millennium, Shivajinagar Nagar Kanar  
 Opp Krishna Hospital, Paid Road, Kothrud, Pune - 411 038  
 Email ID: [cirp.tradcodeesan@gmail.com](mailto:cirp.tradcodeesan@gmail.com)  
 Date and Place: Pune 18/10/2023

**EXIT OFFER PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF THE HOOGLY MILLS COMPANY LIMITED**  
 CIN: L1711WB1913PLC002403  
 Registered Office: 76, Garden Reach Road, Kolkata - 700043  
 Corporate Office: 24/1/1, Alipore Road, 3rd Floor, Kolkata - 700 027  
 Phone: +91 033 2450 0500; Fax: +91 033 2448 0047  
 Email: [hmclmills@gmail.com](mailto:hmclmills@gmail.com); Website: [www.hmclmills.com](http://www.hmclmills.com)

This Exit Offer Public Announcement dated October 17, 2023 ("Exit Offer PA 1") is being issued by SKP Securities Limited ("Manager to the Exit Offer") for and on behalf of Arun Properties LLP, part of the Promoter Group ("the Acquirer") of The Hooghly Mills Company Limited ("HMCL"/"the Company") to the remaining Public Shareholders ("Residual Public Shareholders") of the Company pursuant to Regulation 27(1)(a) of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("SEBI Delisting Regulations") in accordance with terms and conditions set out in the Exit Letter of Offer dated June 19, 2023 ("Exit LOF").

This Exit Offer PA 1 is in continuation to and should be read in conjunction with the Exit LOF. Capitalized terms used but not defined in this Exit Offer PA 1 shall have the same meaning assigned to them in the Exit LOF.

- DATE OF DELISTING**  
 The Calcutta Stock Exchange Limited ("CSE") vide its letter reference No. CSE/LD/15844/2023 dated June 14, 2023 has informed that the equity shares of the Company have been delisted from CSE effective from June 15, 2023 ("Delisting Date").
- INVITATION TO RESIDUAL PUBLIC SHAREHOLDERS TO AVAIL THE EXIT OFFER**  
  - A separate Exit LOF along with Exit Offer Application Form containing the terms and conditions for participation of the Residual Public Shareholders during the period of one year starting from the date of delisting i.e., from Thursday, June 15, 2023 to Friday, June 14, 2024 (both days inclusive) ("Exit Period") has already been dispatched on July 1, 2023 by the Acquirer to the Residual Public Shareholders whose names appear in the register of members as on Friday, June 16, 2023. The Residual Public Shareholders are requested to avail the Exit Offer by tendering their equity shares at Rs. 60.04/- per equity share ("Exit Price") during the Exit Period, by submitting the required documents to the Registrar to the Exit Offer as set out in Exit LOF.
  - In the event if the Residual Public Shareholders do not receive or misplace the Exit LOF, they may obtain a copy by writing to the Registrar to the Exit Offer with the envelope marked "HMCL - EXIT OFFER". A soft copy of the Exit LOF along with Exit Offer Application Form can be downloaded from the website of the Company i.e., [www.hmclmills.com](http://www.hmclmills.com) or the website of the Manager to the Exit Offer i.e., [www.skpsecurities.com](http://www.skpsecurities.com)
  - For the quarter ended September 30, 2023, follow-up communication to the Residual Public Shareholders has been sent on October 17, 2023 by email / ordinary post in terms of Regulation 27(1)(b) of SEBI Delisting Regulations.
- PAYMENT OF CONSIDERATION TO RESIDUAL PUBLIC SHAREHOLDERS**  
 Subject to fulfillment of the terms and conditions mentioned in the Exit LOF, the Acquirer intends to make payment on a monthly basis, within 10 working days at the end of the calendar month in which equity shares have been validly tendered ("Monthly Payment Cycle"). Payments will be made only to those Residual Public Shareholders who have validly tendered their equity shares by following the instructions as set out in the Exit LOF and Exit Offer Application Form. The Acquirer reserves the right to make payment earlier. Settlement of payment has been completed successfully to all the shareholders who have validly tendered their equity shares during the period from July 01, 2023 to September 30, 2023.  
 If any Residual Public Shareholders have any query with regard to the Exit Offer/Exit Period, they may contact the Manager to the Exit Offer or Registrar to the Exit Offer as per the details given below. All other terms and conditions of the Exit Offer as set forth in the Exit Offer PA and Exit LOF shall remain unchanged.

**MANAGER TO THE EXIT OFFER :**  
**SKP SECURITIES LIMITED**  
 CIN: L74140WB1980PLC049032  
 SEBI REGN. NO.: INM000012870  
 Validity period: Permanent  
 Contact Person: Anup Kumar Sharma / Alka Khetawat  
 Address: 1702-03, BioWonder, 789 Anandapur, E M Bypass, Kolkata - 700 107  
 Tel No. : +91 33 6677 7000  
 Email: [contact@skpsecurities.com](mailto:contact@skpsecurities.com)  
 Website: [www.skpsecurities.com](http://www.skpsecurities.com)

**REGISTRAR TO THE EXIT OFFER:**  
**MAHESHWARI DATAMATICS PRIVATE LIMITED**  
 CIN: U02221

